

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal (AT)(Ins) No. 213 of 2020**

**In the matter of:**

**Praveen Kumar Sharma**

**...Appellant**

**Vs.**

**Arcee Trading Corporation & Ors.**

**....Respondents**

**Present:**

**For Appellants: Mr. S.K. Sharma, Mr. Sabhay Choudhary, Advocates**

**For Respondents: Mr. Basant Kumar Gautam, Advocate for R-1.**

**ORDER**  
**(Through Virtual Mode)**

**28.08.2020:** It is represented by the Learned Counsel for the Appellant, Mr. S.K. Sharma the Appellant had filed 'Notes of Written Submissions' on 26.08.2020 and a copy of the same was already served on the side of Respondent No.1. Today, at the time of calling of the matter, there is no representation through Virtual Mode on the side of the Respondent No.1/Corporation, although Learned Counsel Mr. B.K. Gautam had appeared for the Respondent No.1 on 11.08.2020. To provide an opportunity to the Respondents, the matter is adjourned to **17<sup>th</sup> September, 2020.**

**[Justice Venugopal M.]**  
**Member (Judicial)**

**[Alok Srivastava]**  
**Member (Technical)**

sr/md